

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-125
IB-446(ND)/2020

IN THE MATTER OF:

Yasir Iqbal

Vs.

Metallicz Media Pvt. Ltd.

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC Code 2016

Order delivered on 07.12.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC :

For the Respondent/CD :

For the Intervener :

ORDER

Counsel for the Operational Creditor is present. The Registry is directed to issue notice to the Corporate Debtor. The Counsel for the Operational Creditor is permitted to send private notice by all modes at the Registered office address of the Corporate Debtor and file the proof of service along with an affidavit on or before next date of hearing.

List the matter on 05.2.2021.

- Sd. -

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sd. -

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit